

Flaws in National Trial Games held in Delhi

314. SHRI SURESH KALMADI: Will the Minister of SPORTS be pleased to state:

(a) what are the flaws noticed by Government after the recently concluded 10-day National Trial Games held at the Asiad sites; and

(b) what steps are being taken to rectify them?

THE MINISTER OF STATE IN THE MINISTRY OF SUPPLY AND OF THE DEPARTMENT OF SPORTS (SHRI BUTA SINGH): (a) and (b) According to the Special Organising Committee for IX Asian Games, 1982 some of the flaws noticed by it during the Trial Games and steps taken to rectify them are as follows:

(i) It was felt that the white colour of the partition in the I.P. Stadium was not suitable for playing Badminton. This defect is now being rectified by providing a suitable green shaded screen only for the duration of the Badminton game. It was also felt that the lighting arrangements in the I.P. Stadium were not suitable for the game of Badminton. This is being rectified by providing a dazzle-free lighting arrangement.

(ii) In the shooting range, the clay pigeons provided were not upto the international standards; the Range will be provided with appropriate Clay Pigeons of international standards.

(iii) There was no sprinkler system for the astroturf in the National Stadium and this is being rectified by suitable arrangements.

(iv) The Trial Games did not have the facility of electronic timers and Photo Finish Cameras. These equipments on loan from M/s Seiko of Japan will be available for the main Games.

(v) Certain procedural delays were noticed in the announcements of results and these are being rectified.

12 NOON

PAPERS LAID ON THE TABLE

MR. DEPUTY CHAIRMAN: Papers to be laid on the Table. (Interruptions) Why hon. Members are standing up? Please take your seats.

Results of Market Loans Floated in July and October 1982

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): Sir, I beg to lay on the Table Statement (in English and Hindi) on the results of the market loans floated in July and October, 1982.

[Placed in Library. See No. LT-5433/82.]

The Central Excise (10th and 11th Amendment) Rules, 1982.

SHRI PATTABHI RAMA RAO: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of section 3 of the Central Excises and Salt Act, 1944:

(i) G.S.R. No. 684, dated the 14th August, 1982, publishing the Central Excise (10th Amendment) Rules, 1982.

(ii) G.S.R. No. 563(E), dated the 10th September, 1982, publishing the Central Excise (11th Amendment) Rules, 1982.

[Placed in Library. See No. LT-5414/82 for (i) and (ii).]

NOTIFICATIONS OF THE MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

SHRI PATTABHI RAMA RAO: Sir, I also beg to lay on the Table a copy of each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. Nos. 584(E) and 549(E) dated the 31st August, 1982, together with Explanatory memorandum thereon. [Placed in Library. See No. LT-5415/82.]